

**Present: C.B. Gogoi, Special Judge,
Sonitpur, Tezpur.**

Spl. (NDPS) Case No. 70/2022

ORDER

05-12-2022

C.R. is put up. After completion of investigation, I.O. has submitted charge sheet against accused Alom Mansur u/s 20(b)(ii)(A) NDPS Act and the case has been registered as Spl. NDPS Case No. 70/2022.

However, on perusal of the case record, it transpires that police allegedly seized 236 grams of ganja from the possession of accused.

As per Section 36 (A)(i)(a) of NDPS Act all offences under this act which are punishable with imprisonment for a term of more than 3 (three) years shall be tried only by the Special Court constituted for the area. But, in the present case, the quantity of drugs falls within the purview of Section 20(b)(ii)(A) NDPS Act however, the I.O. has filed the charge-sheet u/s 22(b) of NDPS Act which is punishable with rigorous imprisonment for a term which may extend to 1 (one) year or with fine which may extend to Rs. 10,000/- or with both, the offence therefore, appears to be triable by Magistrate only.

Moreover, on perusal of the case record, cognizance of the offence u/s 20(b)(ii)(A) of NDPS Act is taken.

In view of the above, the case record is forwarded to the court of Chief Judicial Magistrate, Sonitpur, Tezpur for trial/ disposal.

Accused Alom Mansur is accordingly directed to appear before the court of Chief Judicial Magistrate, Sonitpur, Tezpur on **29-12-2022** to stand trial.

Special Judge,
Sonitpur, Tezpur.